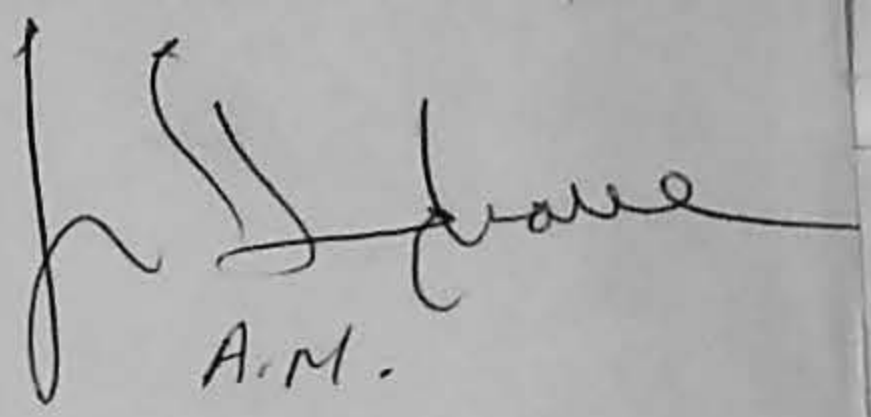


18.11.99 Hon. Mr. L. Haring Learn, A.M.

Heard Sri Arvind Kumar
learned Counsel for the appellant.
MA 5292/99 for dismissal of
the OA as not pressed is allowed.
Accordingly the OA stands disposed
of with no order as to costs.


A.M.

lv/